

Thus, different multi-unit co-operative societies were governed by different State co-operative laws.

The Multi-unit Co-operative Societies Act, 1942 has since been repealed by the Multi-State Cooperative Societies Act, 1984 which come into force from 16th September, 1985. The Rules framed under the Multi-State Cooperative Societies Act have been notified on 16th September, 1985 and 28th October, 1985. The norms and procedure for registration of a multi-state cooperative society, the number of members required for such registration, their qualifications, election of office bearers, disqualification of members, the procedure for dissolution of multi-state cooperative societies etc. are laid down in the Multi-State Cooperative Societies Act, 1984 and the Rules framed thereunder.

The names of and addresses of multi-unit co-operative societies which are deemed to be registered under the Multi-State Co-operative Societies Act, 1984 is given in the Annexure. [See Appendix CXLIII, Annexure No. 164].

Uninhabited Villages in Delhi

4189. SHRI ALADI ARUNA alias V. ARUNACHALAM: Will the Minister of AGRICULTURE be pleased to state:

(a) what are the names of uninhabited villages in Union territory of Delhi and names of panchayats under whose jurisdiction it falls, Blockwise;

(b) the names, designation of authorities who administer the above villages Blockwise and powers conferred to them; and

(c) whether Delhi Administration have any initiative during the last three years for their development, if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAD YADAV):

(a) As per Notification No. F. 29(1)|83| Elections|Panchayats| 413 to 666, the position of deserted villages and names of Panchayats under whose jurisdiction they fall is mentioned as under:—

Name of deserted village

Names of Panchayat under whose jurisdiction they fall

(As per 1981 census)

Alipur	1. Tehri Daulatpur	Mohd. Purramjanpur
	2. Garhi Khari	Zindpur
	3. Salempur Majra Burari	Burari
	4. Karnalpur	Burari
	5. Badarpur	Burari
	6. Pur	Jagatpur
	7. Rajpur Kalan	Bhorgarh
Najafgarh	8. Loharheri	Palam
	9. Rajpur	Hastsal
	10. Zainpur	Shikarpur
	11. Qutabpur	Goyla Khurd
	12. Sherpur Dehri	Ujwa
	13. Salakpur	Bijwasan

Name of deserted village	Names of Panchayat under whose jurisdiction they fall
14. Teghanpur	Bagrola
15. Sahpur	Bagrola
Shahadara 16. Sadatpur Musalmanpur	Sadatpur Gujran
17. Jagatpur	Sadatpur Gujran
18. Baquiabad	Sadatpur Gujran
19. Pur	Sabhapur
20. Badarpur Khadar	Sabhapur
21. Shanjarpur	Sabhapur
22. Khampur	Babarpur
23. Mirpur	Babarpur
24. Shankarpur Bramed	Patpar Ganj
25. Chila Saroda Khadar	Chilla
26. Gharonda neem-Ka-Khadar	Chilla

(b) The Block Development Officers/Deputy Director (Panchayats) administer these villages. Block-wise names of the Block Development Officer and Deputy Director (Panchayats) are as under:—

Name of Block	Name of BDO	Name of DDP
Alipur	Sh. G. S. Aujha	Miss Rashmi Krishnan
Kanjhawla	Sh. P. Ramraiah	Do.
Mehrauli	Sh. S. C. Tiwari	Sh. I.S. Chhina
Najafgarh	Sh. G. L. Meena	Sh. S.P. Singh
Shahdara	Sh. G. S. Meena	Sh. R. S. Rathor

As per Delhi Panchayat Raj Act/Delhi Land Reforms Act, 1954 and rules framed thereunder no powers have been conferred on Block Development Officers. They extend coordination between Panchayat work and other departments. For purposes of sections—17, 43(4), 43(5), 48(1) and 48(2) of the Delhi Panchayat Raj Act, 1954, the Deputy Directors (Panchayats) have been appointed prescribed Authority. Powers under Rule—70, 84-A, 85, 96, 97, 98, 101, 178(2), 203, 204, 207, 210 to 213, 242 to 247 and 251 of Delhi Panchayat Raj Rules, 1959 and amended rules have also been conferred on Deputy Director (Ps).

(c) So far as the Panchayat Unit of Development Department Delhi Administration is concerned, no such specific scheme has been implemented in this connection in the last three years.

Manufacturing of India Mark II Deep Well Hand Pump

4190. SHRI ALADI ARUNA alias V. ARUNACHALAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that in the wake of the worst drought in the country, there is a heavy demand of 'Deep well